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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A. NO: 283/92

199

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DATE OF DECISION 6.8.92

Mrs. Ushadevi N. Salke Petitioner

Shri Shekhar Ingole Advocate for the Petitioners

Versus

The Secretary, All India Radio, New Delhi Respondent

The Station Director, A.I.R. Pune.

Shri A.I. Bhatkar Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. Justice S.K. Dhaon, Vice Chairman.

The Hon'ble Mr. M.Y. Priolkar, Member(A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

N7

(S.K. DHAON)
Vice Chairman

mbm*

(4)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 283/92

Mrs. Ushadevi N. Salke
V/s.

... Applicant.

The Secretary,
All India Radio
Ministry of Broadcasting
New Delhi.

The Station Director
All India Radio
Shivajinagar.
Pune.

... Respondents.

CORAM : Hon'ble Shri Justice S.K. Dhaon, Vice Chairman.
Hon'ble Shri M.Y. Priolkar, Member (A)

Appearance:

Shri Shekhar Ingole, advocate
for the applicant.

Shri A.I. Bhatkar for Shri M.I.
Sethna, advocate for the
respondents.

ORAL JUDGEMENT

Dated: 6.8.92

(Per Shri S.K. Dhaon, Vice Chairman)

During the pendency of the application the
applicant has taken a voluntary retirement from service.
The reliefs claimed in the application are that
certain directions issued to the applicant while she
was in service may be quashed.

We are of the opinion that this application
has become infructuous on the ground that the applicant
has retired from service. Accordingly it is dismissed
without any order as to costs.


(M.Y. PRIOLKAR)
MEMBER (A)


(S.K. DHAON)
VICE CHAIRMAN

NS/